

up. The hospital Biochemistry work should be carried out in the Biochemistry Department. A separate Microbiology Department should be set up urgently.

(v) Additional posts in the PSM Department be created. The teaching programme is not being satisfactorily conducted due to inadequate staff and teaching facilities.

(vi) The schedule of clinical postings in the Department of Medicine and Surgery should be modified as per the Council's recommendations. Facilities of air conditioning be provided in the operation theatres for major surgery.

The report of the Inspector was forwarded by the Medical Council of India to the University of Mithila on 27-6-1979 with a request for a report on the compliance with the recommendations made therein. The Government of Bihar forwarded a compliance report to the Medical Council of India on 7-12-1979.

The Council also carried out inspections of the arrangements for postgraduate teaching and training during the year 1978 and 1979:—

1. M.D. (Obst. & Gynae.).
2. M.D. (Pathology).
3. M.D. (Paediatrics).
4. M.D. (Genl. Medicine).
5. M.S. (Genl. Surgery).
6. M.S. (E.N.T.)

The inspection report on the functioning of the postgraduate departments are more or less satisfactory. Only in the report on M.S. (E.N.T.) the Inspector has suggested further improvements. The various inspection reports were forwarded by the Medical Council of India to the College and the University with the request that the recommendations and suggestions made therein may be implemented.

Criteria for Grant of Car/Conveyance Allowance to Doctors

4525. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the criteria for granting car/conveyance allowance to the doctors of Central Health Service;

(b) how many doctors have paid domiciliary visits to the residence of VIPs and officers of the Ministry of Health and Family Welfare during the past two years; and

(c) what has been the number of such visits as compared to the visits to the residences of Class II, III and IV officers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Doctors under the Central Government Health Scheme (and not Central Health Service) are paid the monthly conveyance allowance on the basis of number of visits performed at the residence of patients in case of their disability or seriousness of ailment;

(b) and (c). This information is not available as the status or the class of the person at whose residence domiciliary visit is made is not entered in the visit book required to be maintained for the purpose.

Per Capita Cost of Expenditure in C.G.H.S. Dispensaries

4526. SHRI H. N. NANJE GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are certain dispensaries under the C.G.H.S., Delhi which are known as VIP Dispensaries that is Pandara Road, Wellesly Road etc.; and

(b) if so, what is per capita cost of expenditure in these dispensaries as compared to dispensary in Paharganj?

THE MINISTER OF STATE FOR
HEALTH AND FAMILY WELFARE
(SHRI NIHAR RANJAN LASKAR):

(a) No.

(b) Does not arise

भारतीय चिकित्सा परिषद्, नई दिल्ली में
अनुसूचित जातियों तथा अनुसूचित
जन-जातियों के व्यक्तियों का
प्रतिनिधित्व

4527. श्री राम विलास पासवान :
क्या स्वास्थ्य और परिवार कल्याण मंत्री
यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय
चिकित्सा परिषद्, नई दिल्ली में तथा इसकी
कार्यकारिणी समिति में अनुसूचित जाति
तथा अनुसूचित जनजाति का कोई प्रति-
निधित्व नहीं है ;

(ख) यदि हां, तो उसके क्या कारण हैं;
और

(ग) परिषद् में तथा इसकी कार्य-
कारिणी समिति में अनुसूचित जाति तथा
अनुसूचित जनजाति के सदस्यों की नियुक्ति
को सुनिश्चित करने के लिए सरकार ने
क्या उपाय किए हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय
में राज्य मंत्री (श्री नीहार रंजन
लस्कर) : (क) से (ग) . भारतीय
आयुर्विज्ञान परिषद् के पास ऐसा कोई रिकार्ड
नहीं है जिससे यह पता चल सके कि परिषद्
का कोई सदस्य अनुसूचित जाति/अनुसूचित
जनजाति का है अथवा नहीं । जाति
अथवा समुदाय के आधार पर परिषद् तथा
इसकी कार्यकारिणी समिति के सदस्यों
का निर्वाचन-नामांकन करने के लिए भारतीय
आयुर्विज्ञान परिषद् अधिनियम, 1956
में कोई व्यवस्था नहीं है ।

2043 LS—8.

Railway Accounts Service

4528. SHRI M. V. CHANDRA
SHEKHARA MURTHY:

SHRI P. M. SAYEED.

Will the Minister of RAILWAYS be
pleased to state:

(a) whether many Railway Ac-
counts Service Officers have voiced
their concern over the move to in-
duct a relatively junior officer from
another Service as Financial Com-
missioner;

(b) if so, whether many railway
employees have also feared that
juniors have been promoted and
seniors have started suffering;

(c) whether this has created a lot
of discontentment among the Railway
Employees; and

(d) if so, the reaction of Govern-
ment thereto?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND IN
THE DEPARTMENT OF PARLIA-
MENTARY AFFAIRS (SHRI MAL-
LIKARJUN): (a) to (d). The Indian
Railway Accounts Service Officers'
Association presented a Memorandum
on 18-11-80 expressing apprehension
regarding induction of an officer be-
longing to a cadre other than the
Indian Railway Accounts Service for
the post of Financial Commissioner,
Railways. This post is filled by the
Government on the basis of decision
taken by the Appointments Commit-
tee of the Cabinet. So far, no orders
have been issued for filling up the
post.

Criteria for Opening Consulates in
Foreign Countries

4529. SHRI M. RAMANA RAI: Will
the Minister of EXTERNAL AF-
FAIRS be pleased to state:

(a) the criteria adopted by the
Government of India to open Consu-
lates in the foreign countries;